

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO.2968/2001

NEW DELHI, THIS THE 30TH DAY OF OCTOBER, 2001.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR.S.A.T.RIZVI, MEMBER(A)

Shri Vasu Dev
S/o Shri Chunni Lal
R/o H.No.110, LIG Flats
Sarita Vihar,
New Delhi-110044.

.... Applicant

(BY ADVOCATE SHRI P.M.AHLLAWAT)

vs.

1. Union of India through
Ex-Officie Principal Secretary to the
Government of India
Ministry of Railways & Chairman
Railway Board, Rail Bhawan,
New Delhi-110001.
2. The General Manager
Northern Railway
Baroda House,
New Delhi. ... Respondents

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:

By the present OA, applicant claims directions to the respondents to promote him from the present post of Office Superintendent-II to that of Office Superintendent-I. In respect of the very same claim, another OA being OA No.2115/2001 has been instituted, wherein applicant has been arrayed as respondent No.2. By an interim order passed on 21.8.2001 in the aforesaid OA, respondents have been restrained from promoting the applicant herein. In our judgement, the remedy of the applicant is to appear in the aforesaid OA No.2115/2001 and vindicate his rights. He will not be entitled to impugn the aforesaid interim order contrary to the order in the said OA and order in this OA and thereby claim directions to the

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respondents to grant him promotion.

2. Present OA, in the circumstances, we find is devoid of merit. The same is accordingly dismissed in limine.

S.A.T.RIZVI

(S.A.T.RIZVI)
MEMBER(A)

Ashok Agarwal

(ASHOK AGARWAL)
CHAIRMAN

/sns/